

ITEM NO.102

COURT NO.11

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11072/2018

ALIGARH MUSLIM UNIVERSITY

Appellant(s)

VERSUS

HAR PRASAD(DEAD) THR LR . & ORS.

Respondent(s)

(IA No. 51649/2021 - EXEMPTION FROM FILING AFFIDAVIT)

WITH

C.A. No. 11071/2018 (III-A)
 (FOR CLARIFICATION/DIRECTION ON IA 160722/2018
 FOR EXEMPTION FROM FILING O.T. ON IA 171507/2018
 FOR EXEMPTION FROM FILING O.T. ON IA 105573/2020
 FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 51664/2021
 IA No. 160722/2018 - CLARIFICATION/DIRECTION
 IA No. 51664/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 105573/2020 - EXEMPTION FROM FILING O.T.
 IA No. 171507/2018 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 8937/2013 (XI)
 IA No. 48900/2023 - APPLICATION FOR ABATEMENT
 IA No. 48902/2023 - APPLICATION FOR PERMISSION
 IA No. 1/2013 - CONDONATION OF DELAY IN FILING
 IA No. 48905/2023 - EXEMPTION FROM FILING O.T.

Date : 22-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
 HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) Mr. Parag P. Tripathi, Sr. Adv.
 Mr. Shadan Farasat, AOR
 Mr. Harshit Anand, Adv.
 Mr. Aman Naqvi, Adv.
 Ms. Hrishika Jain, Adv.
 Ms. Natasha Maheshwari, Adv.
 Ms. Mreganka Kukreja, Adv.

For Respondent(s) Mr. Praveen Jain, AOR
 Mr. Aquib, Adv.

Mr. Akshat Kumar, AOR
 Mr. Rajinder Mathur, AOR

Mr. Tanmaya Agarwal, AOR
 Mr. Wrick Chatterjee, Adv.
 Mrs. Aditi Agarwal, Adv.
 Mr. Vinayak Mohan, Adv.

Mr. Mrigank Prabhakar, Adv.
 Mr. Abdul M. Raza, Adv.
 Mr. Gautam Prabhakar, Adv.
 Ms. Sakshi Banga, Adv.
 Ms. Avinashi K. Bedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.Nos. 207684 of 2023, 236328 & 236326 of 2023 in SLP (C) No. 8937 of 2013

These are the applications for substitution of legal heirs of deceased Respondent No. 5, for condonation of delay and for setting aside abatement.

Issue notice to the proposed legal heirs on the above applications, returnable in six weeks.

I.A. No. 227194 of 2023 in SLP (C) No. 8937 of 2013

This is an application for impleadment filed by the applicant who is claiming to be the successor-in-interest.

Let a copy of the application be supplied to the parties and reply be filed within six weeks.

Re-list the matter after six weeks.

(JAYANT KUMAR ARORA)
 ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
 BRANCH OFFICER